GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

RAJYA SABHA
STARRED QUESTION NO. 61
TO BE ANSWERED ON 26.07.2023

Maintenance of gender-segregated land (ownership) records

*61. SHRI ANEEL PRASAD HEGDE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether gender-segregated land (ownership) records are being maintained in any State of the country after the programme on modernisation of land records has been implemented by the Ministry;

(b) if so, details of States which are able to demarcate between male and female land ownership records in their digital versions (as distinct from operational landholdings related surveys); and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF RURAL DEVELOPMENT

(SHRI GIRIRAJ SINGH)

(a) to (c): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (c) of Rajya Sabha Starred Question No. 61 for answer on 26.07.2023

(a) to **(c)** The subject of "Land" and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry number 18 and 45 of List II (State List) of the Seventh Schedule to the Constitution.

Record of Rights in the States /UTs and entries therein are maintained by them as per revenue laws prevailing in the States/UTs. The Central Government, through Digital India Land Records Modernization Programme (DILRMP), a Central Sector Scheme, is providing financial assistance to States inter alia for computerization of existing record of rights (RoRs). The gender-segregated data with regard to land ownership are not maintained at central level.

The major components of the scheme are (1) Computerization of Land Records (2) Computerization of Registration (3) Survey/resurvey (4) Modern record rooms (5) Training & capacity building (6) Project Management Unit (7) Computerization of Revenue Courts and their integration with land records (8) Consent-based integration of Aadhaar number.

The Scheme is demand driven and is funded 100% by the Central Government with the objective of developing an Integrated Land Information Management System (ILIMS) across the country, which will inter alia: (i) improve real-time information on land; (ii) optimize use of land resources; (iii) benefit both land owners and prospectors; (iv) assist in policy and planning; (v) reduce land dispute; (vi) check fraudulent/benami transactions; (vii) obviate need to physical visits to Revenue/Registration offices and (viii) enable sharing of information with various organisations / agencies.

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